
Act 32 of 1998

Keyword(s):
Electricity Policy, Rural Electric Co-operatives

ACT No. 32 OF 1998.

*[18th December, 1998.]*

AN ACT TO PROVIDE FOR THE MANAGEMENT OF THE AFFAIRS OF THE RURAL ELECTRIC CO-OPERATIVE SOCIETIES BY PERSONS INCHARGE UNTIL EVOLUTION OF AN ELECTRICITY POLICY AND FOR MATTERS CONNECTED THERWITH OR INCIDENTAL THERETO.

*Received the assent of the Governor on the 15-12-1998. For statement of object and reasons please see the Andhra Pradesh Gazette, Part-IV-A, Extraordinary dated 25-11-1998 at Page 6.*
Whereas, there are nine Rural Electric Co-operative Societies in the State of Andhra Pradesh, the object of which is to purchase power from the Andhra Pradesh State Electricity Board and to distribute and supply electricity in their areas of operation, and the affairs of several of them are being managed by the persons-in-charge;

And whereas, the constitution of an electricity regulatory commission, restructuring of the Electricity Industry, rationalisation of the generation, transmission, distribution and supply of electricity, avenues for participation of private sector in the electricity industry and taking measures conducive to the development and management of the electricity industry in an efficient, economic and competitive manner has been engaging the attention of the State Government since a considerable time;

And whereas, the Andhra Pradesh Electricity Reform Act, 1998 (A.P. Act No.30 of 1998) has been passed by the Legislative Assembly of the State and received the assent of the President;

And whereas, a comprehensive policy and guidelines are being evolved for restructuring and rationalising the generation, transmission, distribution and supply of electricity, participation of private sector in the Electricity Industry and development and management of electricity industry;
Whereas, future organisation and operation of the Rural Electric Co-operative Societies will be depending upon such policy and guidelines;

And whereas, subsection (7) of Section 32 of the Andhra Pradesh Co-operative Societies Act, 1964 (A.P. Act 7 of 1964) provides for appointment of a person or persons to manage the affairs of a Society for a period not exceeding six months which can be extended from time to time so however, that the aggregate period including the extended period, if any, shall not exceed three years;

And whereas, such period of three years has expired in respect of persons-in-charge of certain Rural Electric Co-operative Societies;

And whereas, evolution of an electricity policy and guidelines for the State will take sometime and it is considered desirable and advisable to conduct elections to the said Rural Electric Co-operative Societies soonafter the finalisation of such policy and guidelines,

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-ninth Year of the Republic of India, as follows:

1. (1) This Act may be called the Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) Act, 1998.
(2) It shall be deemed to have come into force with effect from the 1st November, 1976.

Appointment. 2. Notwithstanding anything contained and term of in the Andhra Pradesh Co-operative Societies Act, 1964 or the rules made thereunder, the Government may extend from time to time the period of appointment of a person or persons appointed to manage the affairs of any Rural Electric Co-operative Society beyond the expiry of the period of three years, so however, that the period of such appointment including the extended period shall not be beyond the 31st March, 2000.

Validation. 3. Notwithstanding any judgement, decree or order of any court, tribunal or other authority,

(a) no order passed under clause (a) of sub-section (7) of section 32 of the Andhra Pradesh Co-operative Societies Act, 1964, extending the term of office of the persons appointed to manage the affairs of any Rural Electric Co-operative Society, and

(b) no act or thing done or proceeding taken after the commencement of section 2 of this Act in pursuance of an order passed under clause (a) of sub-section (7) of section 32 of the Andhra Pradesh Co-operative Societies Act, 1964 by any person or persons appointed to manage the affairs of any Rural Electric Co-operative Society, in exercise of the powers or the performance of the duties entrusted to them by or under the Andhra Pradesh Co-operative Societies Act, 1964;
shall be deemed illegal or invalid and accordingly the extension of the term of office of the person or persons appointed to manage the affairs of the Rural Electric Co-operative Societies ordered from time to time and all acts or things done or proceedings taken by the said person or persons shall for all purposes be deemed to be and to have always been done or taken, in accordance with the provisions of the Andhra Pradesh Co-operative Societies Act, 1964 and this Act, and no suit or other proceeding shall be instituted in any court against any such extension, act or thing or proceeding on the ground only that any such extension, act, thing or proceeding was not done or taken in accordance with law.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 24th April, 2000 and the said assent is hereby first published on the 25th April, 2000 in the Andhra Pradesh Gazette for General information:

**ACT No. 10 OF 2000**


Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India, as follows:-

[61]
1. (1) This Act may be called the Andhra Pradesh Rural Electric Cooperative and Societies (Temporary Provisions) (Amendment) Act, 2000.

(2) It shall be deemed to have come into force with effect from the 1st November, 1976.


G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
STATEMENT OF OBJECTS AND REASONS

The restructuring of the power sector has been taken up by the Government and the Andhra Pradesh Electricity Reform Act, 1998 (Andhra Pradesh Act 30 of 1998) has been enacted and brought into force. The Electricity Reforms are still in initial stages.

The reform of the power sector will take some more time and therefore it will be desirable to conduct elections to the Rural Electric Cooperative Societies only after the finalisation of such reforms.


This Bill seeks to give effect to the above decision.

CHIRZALA RAMACHANDRA RAO,
Minister for Cooperation.
The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 13th April, 2001 and the said assent is hereby first published on the 17th April, 2001 in the Andhra Pradesh Gazette for general information:—


AN ACT FURTHER TO AMEND THE ANDHRA PRADESH RURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT, 1998.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India, as follows:—

1. (1) This Act may be called the Andhra Pradesh Rural Electric Co-operative Societies (Temporary provisions) (Amendment) Act, 2001.

(2) It shall be deemed to have come into force with effect from the 1st November, 1975.


G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
STATEMENT OF OBJECTS AND REASONS

The restructuring of the power sector has been taken up by the Government and the Andhra Pradesh Electricity Reform Act, 1998 (Andhra Pradesh Act 30 of 1998) has been enacted and brought into force. The Electricity Reforms are still in initial stages.

The reform of the power sector will take some more time and therefore it will be desirable to conduct elections to the Rural Electric Co-operative Societies only after the finalisation of such reforms.


This bill seeks to give effect to the above decision.

CHIKKALA RAMACHANDRA RAO,
Minister for Co-operation.
ANDHRA PRADESH ACTS. ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 20th August, 2002 and the said assent is hereby first published on the 21st August, 2002 in the Andhra Pradesh Gazette for general information.

ACT NO. 21 OF 2002.
AN ACT FURTHER TO AMEND THE ANDHRA PRADESH RURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT 1998.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-third Year of the Republic of India as follows:-

1. (1) This Act may be called the Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) (Amendment) Act, 2002.
(2) It shall be deemed to have came into force with effect from the 1st November, 1976.


K.G.SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

Short title and Commencement
Repeal of Ordinance 3 of 2002.
STATEMENT OF OBJECTS AND REASONS

The restructuring of the power sector has been taken up by the Government and the Andhra Pradesh Electricity Reform Act, 1998 (Andhra Pradesh Act 30 of 1998) has been enacted and brought into force. The Electricity Reforms are under process.

The reform of the power sector will take some more time and therefore it will be desirable to conduct elections to the Rural Electric Co-operative Societies only after the finalisation of such reforms.


As the Legislative Assembly of the State was not then in Session having been prorogued, it was considered necessary to give effect to the above decision immediately, the Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) (Amendment) Ordinance, 2002 was promulgated by the Governor on the 22nd May, 2002 and it was published on the 22nd May, 2002.

CHIKKALA RAMACHANDRA RAO,
Minister for Co-operation.
THE ANDHRA PRADESH GAZETTE
PART IV-B EXTRAORDINARY
PUBLISHED BY AUTHORITY


ANDHRA PRADESH ACTS, ORDINANCES AND
REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 19th April, 2006 and the said assent is hereby first published on the 21st April, 2006 in the Andhra Pradesh Gazette for general information.


AN ACT FURTHER TO AMEND THE ANDHRA PRADESH RURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT, 1998.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-seventh Year of the Republic of India as follows:-

[1]
1. (1) This Act may be called the Andhra Pradesh Rural Electric Co-operative Societies (Temporary Provisions) (Amendment) Act, 2006.

(2) It shall be deemed to have come into force with effect from the 1st November, 1976.


T. MADAN MOHAN REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.
The following Act of the Andhra Pradesh Legislature, received the assent of the Governor on the 25th September, 2009 and the said assent is hereby first published on the 30th September, 2009 in the Andhra Pradesh Gazette for general information:-

ACT No. 18 OF 2009.

AN ACT FURTHER TO AMEND THE ANDHRA PRADESH RURAL ELECTRIC CO-OPERATIVE SOCIETIES (TEMPORARY PROVISIONS) ACT, 1998.

Be it enacted by the Legislature of the State of Andhra Pradesh in the Sixtieth Year of the Republic of India as follows:--

R. RAMA CHANDRA REDDY,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.